

(a) whether Government's attention has been drawn towards a news-item which appeared in a prominent English newspaper of New Delhi edition on January 24, 2014 under the caption '81 per cent of North-Eastern women harassed in Delhi'; and

(b) the details in this regard and the steps taken to contain criminal acts against North-Eastern women to infuse sense of security in them in the capital city of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes Sir, the Government is aware of the problems faced by the people hailing from the North Eastern States in Delhi and other cities. The State Governments and the Union Territories Administrations including the Government of the National Capital Territory of Delhi have already been sensitized from time to time about the issue and advised to take pre-emptive measures to prevent recurrence of such incidents. In order to specifically address the problems faced by the students and other residents from the North Eastern States in Delhi, seven officers at the level of Deputy Commissioners of Police of the respective districts in Delhi are designated as Nodal Officers. These Nodal Officers hold periodic meetings with the students and residents of the North Eastern States staying in their assigned areas and address as well as ensure follow up action on the issues raised in such meetings. A Joint C.P. rank officer in Delhi Police has been nominated as the Co-ordinator to oversee the efforts made by the District Nodal Officers and DCP/PCR. A Standing Order has been issued to standardize the Police response. The Delhi Police had organized 43 meetings in the year 2012 and 33 meetings in the year 2013 to interact with and redress the grievances of students and other persons from the North Eastern States of India.

In order to deal with various kinds of concerns of the people hailing from the North Eastern States living in different parts of the country, especially in the Metropolitan cities, a committee has been constituted under the chairmanship of Shri M.P. Bezbaruah, (Retired IAS) presently Member, North Eastern Council. The Committee includes members, one each from the other North Eastern States as well as one lady member. The Chairman will have the authority to co-opt any other person to assist the Committee. The Committee will suggest suitable measures, including legal remedies, to address their concerns. The Committee will submit its report within two months.

#### **Reduction in non-agricultural jobs**

\*314. SHRI ARVIND KUMAR SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether as per the recent report of rating agency, Credit Rating Information Services of India Limited (CRISIL), one-fourth of existing non-agricultural jobs would be reduced by 2019 in the country, if so, the details thereof and the reasons therefor; and

(b) the details of steps Government would take to deal with employment crisis likely to take place in the country as per the above report?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES):

(a) According to the report by Credit Rating Information Services of India Limited (CRISIL), the projected workforce by sectors is given below:

(In million persons)

	2011-12	2018-19	Difference
Working Age population (15-59 years)	830	917	87
Labour force	484	535	51
Workforce	473	523	50
(a) Agriculture sector	231	243	12
(b) Industry sector	115	135	20
(c) Services sector	127	145	18

Thus according to the report, non-farm employment will rise by 38 million persons from 242 million in 2011-12 to 280 million by 2018-19.

(b) Reliable estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSS), Ministry of Statistics and Programme Implementation. According to the surveys, the overall employment details are as follows:

(in million persons)

Workforce by Major Industry	2004-05	2009-10	2011-12
Agriculture and Allied	268.30	247.39	231.79
Industry	83.47	99.98	114.98
Services	107.32	118.12	127.31
TOTAL	459.10	465.48	474.10

Further, the Twelfth Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and provide skill certification to equivalent numbers.

Government has taken a variety of steps like encouraging private investment in various sectors of economy, fast tracking various approvals for projects involving

substantial investment and increasing public expenditure on schemes like Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Swarana Jayanti Shahari Rozgar Yojana (SJSRY); Prime Minister's Employment Generation Programme (PMEGP); Swarnajayanti Gram Swarozgar Yojana (SGSY) now restructured as National Rural Livelihood Mission (NRLM). In addition, Government has decided to enhance sources of funding of skill development programmes. For example, it has been decided to use at least 10% of Special Central Assistance to Tribal Sub-Plan (SCA-TSP), Special Central Assistance to Scheduled Castes Sub-Plan (SCA-SCP), Multi-sectoral Development Programme funds and 5% of Border Area Development Programme funds for skill development.

#### Pending rape cases

†\*315. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise details of number of rape cases pending in various courts of the country;
- (b) whether Government has appealed to the courts for disposal of pending rape cases; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) As per information provided National Crime Records Bureau (NCRB), the data on number of rape cases on trial, pending and cases in which trials were completed is given in Statement (*See below*).

(b) and (c) Government has written to the Chief Ministers of all States and Chief Justices of all High Courts to set up Fast Track Courts for speedy trial of pending rape cases in District/Subordinate Courts having a high pendency and to monitor the progress of the cases to ensure their timely disposal. The States have been requested to utilize the additional positions of Judges being created in the Subordinate Judiciary in pursuance of the directions of the Supreme Court in Brij Mohan Lal case for this purpose. Government has approved making available to the State Governments 50% of the salary of these additional judges from the funds available under the 13th Finance Commission Award for morning/evening/shift courts up to 31st March, 2015.

Ministry of Home Affairs had issued an advisory on crimes against women in 04.09.2009, wherein the States/UTs were directed to set up Fast Track Courts.

The States have responded by designating special courts from out of the existing courts, for fast tracking such cases.

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†Original notice of the question was received in Hindi.